

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
JANARDHAN INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Janardhan Industries limited
2.	Date of incorporation of corporate debtor	16/09/1985
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, ROC-Uttarakhand
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21011UP1985PLC007397
5.	Address of the registered office and principal office (if any) of corporate debtor	120, Indira Nagar, Dehradun Uttarakhand-248001 India
6.	Insolvency commencement date in respect of corporate debtor	Order date 28.08.2019 (order received by Interim Resolution Professional on 29.08.2019)
7.	Estimated date of closure of insolvency resolution process	24.02.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pramod Kumar Sharma Reg.No. IBBI/IPA-002/IP-N00110/2017-18/10258
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: H.No-16, Dasharath Kunj-B West Arjun Nagar, Agra, Uttar Pradesh, 282001, India Email: pksharmafcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: H.No-16, Dasharath Kunj-B West Arjun Nagar, Agra, Uttar Pradesh, 282001, India Email: janardhan.cirp@gmail.com
11.	Last date for submission of claims	12.09.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms are available at http://www.ibbi.gov.in/downloadform.html Details are available at: H.No-16, Dasharath Kunj-B West Arjun Nagar, Agra, Uttar Pradesh, 282001, India

Notice is hereby given that the National Company Law Tribunal Allahabad Bench, Allahabad has ordered the commencement of a corporate insolvency resolution process against M/s Janardhan Industries Limited on 28.08.2019 vide order dated CP (IB) No.82/ALD/2019 (Order received by IRP on 29.08.2019)

The creditors of M/s Janardhan Industries Limited are hereby called upon to submit their claims with proof on or before 12.09.2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

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A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- **Not Applicable**


The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;
Form C for claims by Financial Creditors;
Form CA for claims by Financial Creditors in a Class (under the Real Estate Project)
Form D for claims by workmen and Employees;
Form E for claims by Authorized Representatives of Workmen and Employees
Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

The respective forms may be downloaded from the URL <http://ibbi.gov.in/downloadform.html>

Submission of false or misleading proofs of claim shall attract penalties.

Date:30th August, 2019
Place: Agra


Pramod Kumar Sharma
Interim Resolution Professional
IBBI/IPA-002/IP-N00110/2017-18/10258